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क्या ये दो बातें मन्त्री महोदय के सामने हैं, और अगर हैं, तो उन्होंने क्या एक्शन लिया ? मैं अपने मित्र कूलकणीं से सहमत नहीं हूं कि एक करोड़ हमने एक्सपोर्ट किया दस साल में, तो उसके लिए हम बड़े खश हो रहे हैं। मेरे मित्र मोहता का कहना है कि-हांगकांग एक साल में 400-500 करोड़ का एक्सपोर्ट करता है और हम दस साल में 1 करोड़ का एक्सपोर्ट करके खुश हो रहे हैं। हमें तो यह सोचना चाहिए एक हमारे अन्दर कोई फन्डामेंटल कमी है और उस कमी को रिमुव करने के लिए हमने क्यों नहीं एक्शन लिया। मन्त्री जी ने बताया कि 100 परसेंट एक्सपोर्ट बहुत बड़ा रैस्ट्रिकेशन है। उसको क्यों नहीं रिमूव करते ? उसको इमीजिएटली रिमुव करिए, तभी आपका एक्सपोर्ट बढेगा।

श्री एल० एन० मिश्र : माननीय सदस्य ने जो बातें उठाई हैं उनका उत्तर हमने पहले भी दिया था। हमने बताया था कि कांडला के साथ कुछ मौलिक दिक्कतें हैं। तीन चार दिवकतों की चर्चा भो हमने की कि किस तरह से वह वहां पर हैं, किस तरह से वहां पर जहाज नहीं जाते, किस तरह से वह स्थित है। बम्बई के साथ उसकी तूलना करना मेरे खयाल से सही नहीं है। जहां तक उसकी प्रगति का प्रश्न है, हमने कहा है कि एक समिति बनाई है जो इस चाज में जायगी। उन्होंने कहा कि शत प्रति शत जो बाहर भेजने की बात है उस शर्त को हटा दिया जाये। यह कमेटी का काम होगा कि वह देखे और इस तरह की सिफारिश करे। हंड्रेड परसेंट जो एक्सपोर्ट की आब्नोगेशन है उसको हटाने से उसका उत्थान हो सकता है या नहीं इसको वे लोग देखेंगे। अभी हमारे लिये कुछ कह देना उचित नहीं होगा और मैं कुछ नहीं कहना चाहता। माननोय सदस्य ने कहा कि सौ करोड़ का वहां से एक्सपोर्ट हो गया, इस लिये हम लोग बहत खुश हो कर के बैठे हुए हैं। मैंने यह कहा कि कांडला कि प्रगति से मुझे प्रसन्तता नहीं है। उसकी प्रगति हम करवाना चाहते हैं, उसको हम बढ़ाना चाहते हैं। लेकिन सिंगापुर और हांगकांग से उसकी वे तुलना न करें। हम लोग बड़े भाग्यशाली होंगे अगर हांगकांग और सिंगापुर की तरह से एक दो स्थान हमारे देश में भी बन जायें।

श्रो प्रेम मनोहर: जो इम्पर्टि होता है नादंन इंडिया में वह आप वहां से क्यों नहीं करते हैं और . . .

श्री एल॰ एन॰ मिश्र: देखिये, इसमें दो भ्रम हो जाते हैं। कांडला फी ट्रेड जोन को डेवलप करना और कांडला पोर्ट को डेवलप करना, ये दो अलग चीजें हैं। फी ट्रेड जोन का एक एरिया है 320 एकड़ का। जहां तक कांडला पोर्ट को बढ़ाने को बात है वह एक दूसरी बात है। माननीय सदस्य को यह खुशी होगी यह जान कर कि गोहाटी में चाय का जो आक्शन सेंटर बना हुआ है और आसाम से जो चाय बाहर भेजी जाती थी वह कलकत्ता या बम्बई से जाती थी, मगर अब वह कांडला से जा रहां है। तो कांडला पोर्ट बढ़ाने की दूसरी बात हो सकती है और फी ट्रेड जोन बनाने की दूसरी बात हो सकती है और फी ट्रेड जोन बनाने की दूसरी बात हो सकती है और फी ट्रेड जोन

PAPERS LAID ON THE TABLE

- I. ANNUAL REPORT AND ACCOUNTS (1969-70)
 OF THE INSTRUMENTATION LIMITED, KOTA
 AND RELATED PAPERS
- II. ANNUAL REPORT AND ACCOUNTS (1969-70)
 OF THE NATIONAL INDUSTRIAL DEVELOPMENT
 CORPORATION LIMITED, NEW DELHI, AND
 RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOP.

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(i) Sixth Annual Report and Accounts of the Instrumentation Limited, Kota, for the year 1969-70, together with the Auditors Report on the Accounts and the Comments of the Comptroller and Auditor-General of India thereon.

Leave of Absence

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-737/71 for (i) and (ii)]

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- (i) Fifteenth Annual Report and Accounts of the National Industrial Development Corporation Limited, New Delhi, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-689/71 for (i) and (ii)]

ANNUAL REPORT (1969-70) OP THE DEVELOP-MENT COUNCIL POR PAPER PULP AND ALLIED INDUSTRIES

SHRI GHANSHYAM OZA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year ending the 31st March.

1970, under sub-section (4) of section 7 ot the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-736/71]

THE BOMBAY PUBLIC TRUSTS (GUJARAT AMEND-MENT) RULES, 1971 AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/

विधि और न्याय मंत्रालय में राज्य मंत्री (SHRI NITI RAJ SINGH CHAUDHURY): Sir, I beg to lay on the Table, a copy of the Gujarat Government Notification No. GH/fC/ 151. BPT/Rules/8987/E, dated the 3rd June,

1971, publishing the Bombay Public Trusts (Gujarat Amendment) Rules, 1971 under sub section (4) of section 84 of the Bombay Public Trusts Act, 1950, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat together with a statement giving reasons for not laying simultaneously Hindi

version of the Notification. [Placed in Library. See No. LT-740/71]

LEAVE OF ABSENCE TO SHRI N. SRI RAMA REDDY

MR. DEPUTY CHAIRMAN: I have to inform Members that the following letter dated the 20th July, 1971, has been received from Shri N. Sri Rama Reddy:-

"I was involved in an unfortunate accident, I am now undergoing treatment with three of my ribs broken. I may not be able to attend this Session of Parliament

I request the House through you to grant me leave of my absence for this session."

Is it the pleasure of the House that permission be granted to Shri N. Sri Rama Reddy for remaining absent from all meetings of the House during the current session?

(JVo. hon. Member dissented.)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

REFERENCE TO TREATMENT METED OUT BY PAKISTAN TO INDIA'S DEPUTY HIGH COMMISSIONER IN DACCA

SHRI A. G. KULKARNI (Maharashtra): I have to mention in the House about a very disturbing news of the telephone of our Envoy at Dacca having been cut off. Last session also the Chairman had given me permission and at that time I had drawn the attention of the House to the deplorable conditions in which our Envoy was living in Dacca and efforts should be made for his repatriation. I know through a third country efforts are being made but I am sorry to say that the Military machine in West Pakistan is throwing all the norms of diplomatic life to the winds and is behaving ruthlessly and giving a barbarous treatment to our Envoy. Particularly it seems the telephone has been cut off and he is virtually under house arrest and police has been posted round about his residence. This is, it is said, a retaliation to the recent statement